

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Criminal Appeal (S.J.) No.284 of 2021

Sanjay Kumar Rai	Appellant
	Versus		
The State of Jharkhand	Respondent

CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Appellant	: Mr. Mahesh Tewari, Adv.
For the State	: Mrs. Mohua Palit, A.P.P.

The matter was taken up through Video Conferencing. Learned counsel for the parties had no objections with it and submitted that the audio and video qualities are good.

04/06.09.2021: Call for the case diary as well as social investigation report from the court concerned and also a report from the concerned Board regarding the consideration made under Section 15 of the Juvenile Justice (Care & Protection of Children) Act, 2015.

Put up this case after receipt of the same.

(Rajesh Kumar, J.)